

DIVISION BENCH  
COURT - II

M-1

MENTIONING

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/172(KB)2022  
IA(I.B.C)/291(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>TH</sup> JULY 2024**

IN THE MATTER OF	<b>STATE BANK OF INDIA VS VISWATMA MERCHANDISE PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

**C O R R I G E N D U M   O R D E R**

1. In the Order dated 25<sup>th</sup> June, 2024 some typographical errors have brought to our notice and, therefore, the same are amended as under: -

- a. In para no. 2(a), inadvertently written as “Respondent No. 1 does not turn up despite repeated notice of interference, let arrest warrant be issued and the same be effected through the local P.S. regarding respondent No. 2 who has entered appearance through a counsel.” and the same will read as “Respondent No. 1 does not turn up despite repeated notice of interference. Let steps be taken by Deputy Registrar for issuance of arrest warrant and the same be effected through the local Police Station regarding respondent no. 2 who has entered appearance through a counsel.”

2. Rest of the Order shall remain unchanged.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

**Ar.**

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2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25<sup>TH</sup> JUNE 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS VISWATMA MERCHANDISE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Arik Banerjee, Adv. ] For the Liquidator  
Mr. Amarnath Ghose, Adv. ]  
Mr. Arun Gupta ] Liq.-in-Person  
  
Mr. Saurodip Banerjee, Adv. ] For R-3 in IA(I.B.C)/291(KB)2023  
Mr. Pradeep Kumar, Adv. ]

**ORDER**

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.
2. **IA(I.B.C)/291(KB)2023:**
  - a. Respondent No. 1 does not turn up despite repeated notice of interference, let arrest warrant be issued and the same be affected through the local P.S. regarding respondent no. 2 who has entered appearance through a counsel.
  - b. Respondent No. 2 is directed to appear in person before the Adjudicating Authority on the next date to indicate whereabouts of the documents and information sought for, by the liquidator to avoid issuance of any arrest warrant against him.
  - c. List this matter for further consideration on **12.08.2024**.
3. List the main CP for further consideration on **12.08.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**